

*Rep. by Act 54 of 1951.*

## Act No. XXXV of 1948

[PASSED BY THE DOMINION LEGISLATURE]

*(Received the assent of the Governor General on the 31st August 1948)*

### **An Act to enable companies to make donations to the Gandhi National Memorial Fund**

**W**HEREAS it is expedient to make provision for enabling companies to make donations to the Gandhi National Memorial Fund;

It is hereby enacted as follows:—

**1. Short title and extent.**—(1) This Act may be called the Gandhi National Memorial Fund Donations (Companies) Act, 1948.

(2) It extends to all the Provinces of India.

**2. Power of companies to make donations to the Fund.**—Any company, as defined in clause (2) of sub-section (1) of section 2 of the Indian Companies Act, 1913 (VII of 1913), may, notwithstanding anything contained in that Act, and notwithstanding that the Memorandum of Association or the Articles of Association of the Company do not enable it so to do, by special resolution authorise the making of a donation from the Company's assets to the Fund known as the Gandhi National Memorial Fund and administered by the President of the Indian National Congress.

*Price anna 1 or 1½d.*